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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1811/2004

New Delhi, this the 29th day of July, 2004

Hon'ble Sh. Sarveshwar Jha, Member (A)

1. Smt. Kuldeep Kaur  
W/o Late Sh. Mohinder Singh  
Qr. No.135/9, DCM Railway Colony  
Delhi - 6.
2. Sh. Surender Kumar  
S/o Late Sh. Mohinder Singh  
Qr. No.135/9, DCM Railway Colony  
Delhi - 6.
3. Ms. Darshan Kaur  
D/o Late Sh. Mohinder Singh  
Qr. No.135/9, DCM Railway Colony  
Delhi - 6.

...Applicants

(By Advocate Sh. P.S.Mahendru)

V E R S U S

Union of India through

1. General Manager  
Northern Railway  
Baroda House, New Delhi - 1.
2. The Chief Engineer (Workshop)  
Northern Railway, Baroda House  
New Delhi - 1.

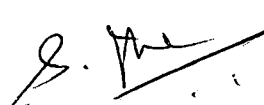
...Respondents

O R D E R (ORAL)

Heard the 1d. counsel for the applicant.

2. At the outset, a mention has been made that a representation submitted on 18-1-95 by the husband of the applicant No.1 Late Sh. Mohinder Singh seeking payment of gratuity to him after his retirement has not been replied to by the respondents so far. They have accordingly prayed that the respondents be directed to consider the matter as submitted through the representations and also through this OA and to grant the same at the earliest.

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3. Having regard to the fact that a representation as submitted is still pending with the respondents, I am inclined to dispose of this OA at the admission stage itself with a direction that they consider the representation as referred to hereinabove together with this OA, treating the same as another representation of the applicants, and to dispose them of by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.



(Sarweshwar Jha)  
Administrative Member

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